

NATIONAL COMPANY LAW TRIBUNAL  
CHENNAI BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/10/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/157/2016  
NAME OF THE PETITIONER(S) : T. S. Sivakumar & 4 others  
NAME OF THE RESPONDENT(S) : M/s Hotel Mass Private Limited & 6 others  
UNDER SECTION : 237(b), 397/398, 402, 403 and 406

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1)	P. KARUNANITHI T. S. SIVAKUMAR	FOR Respondents 2 to 6. Petitioner P-1	P. Karunani T. S. Sivakumar
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**ORDER**

Petitioner-1 Shri T.S.Sivakumar in person, present. Counsel Shri P.Karunanithi representing senior counsel Shri P.S.Ganesh for R2 to R6 also present. No representation on behalf of R1 and R7. On the last date of hearing, the petitioner was directed to effect notice by way of advertisement in local vernacular and in English newspapers having wide circulation. Accordingly, the petitioner published notices, one at Page 5 of "Dinamani", a Tamil morninger and another at Page P2 of "The Times of India", an English daily. The Bench is satisfied that the notices issued by way of advertisement in the above dailies is sufficient service on R1 and R7. But there is no representation on their behalf. Therefore, R1 and R7 are proceeded ex parte. The newspapers containing the notices are taken on record. Counsel for petitioner has already filed rejoinder to the counter filed by R2 to R6. Counsel for R2 to R6 is directed to file sur rejoinder if any before the next date of hearing by serving copy to the other side. Put up on **10.11.2016 at 10.30 A.M.**

(Ch. Md. Sharief Tariq)  
Member (Judicial)

(K. Anantha Padmanabha Swamy)  
Member (Judicial)